

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.75756 of 2018 (COD)
(On behalf of Appellant)

Excise Appeal No.76569 of 2018

And

Excise Cross Objection No.76810 of 2018

(Arising out of Order-in-Appeal No.41/HAL/2017 dated 20.06.2017 passed by Commissioner of CGST & CX, (Appeal-I), Kolkata.)

M/s. Vikram India Limited

(Howrah Amta Road, Bankra, Kabarpara, Howrah-711403.)

...Appellant

VERSUS

Commissioner of CGST & CX, Haldia Commissionerate

.....Respondent

(Customs House, MS Building, 15/1, Strand Road, Kolkata-700001.)

APPEARANCE

Shri N.K.Chowdhury, Advocate for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75131-75132/2022

FINAL ORDER NO. 75296/2022

DATE OF HEARING : 3 June 2022

DATE OF DECISION : 3 June 2022

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Applicant/Appellant, seeking in filing the Appeal before the Tribunal.

2. In view of the submissions, as made by the Ld.Advocate for the Applicant/Appellant and the reasons, as mentioned in the said Miscellaneous Application, the delay in filing the Appeal before the Tribunal, is condoned. Miscellaneous Application (COD) is allowed.

3. The Appellant has also filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under

Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn. Cross Objection, filed by the Respondent department, also gets disposed of.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

sm